IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 200(ND)/2017

IN THE MATTER OF:

M/s Rakesh Asthana & Ors

.... APPLICANT / PETITIONER

Vs.

M/s AMR Infrastructure Ltd. & Anr.

RESPONDENT

SECTION:

Under Section 213(b)

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

For the RESPONDENT No. 1 :- Mr. Upendra Yogesh, Advocate

ORDER

In view of the Insolvency matter concerning the respondent company having been posted on 15.09.2017, let this matter may also be placed before the concerned bench which is going to hear the other petitions in relation to the Insolvency matters of the Corporate Debtor.

Post the matter on 15th September 2017.

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)